

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-OCW-67/2020

Mr. Ramnath Mahadev Sawant ... Applicant

Versus

State of Goa and Ors. ... Respondents

Mr. Abhijit Gosavi, Advocate for the Applicant.

Mr. C. Fonseca, Advocate for Respondent No.4.

Mr. D. Shirodkar, Addl. Government Advocate for Respondent No.1.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 17th July, 2020

P. C.:

Learned counsel for the parties agree that the date 28th July, 2020 appearing in paragraph 3 of our order dated 14.07.2020 is a mistake and the said date should in fact be 20th July, 2020. However, they request that instead of 20th July, 2020 this date may be read as 21st July, 2020.

2. Accordingly, in paragraph 3 the date is now corrected to 21st July, 2020. Correspondingly, in paragraph 7 the date shall now be indicated as 21st July, 2020 in place of 20th July, 2020.

3. At the request of Mr. Shirodkar and with the consent of the parties we clarify that the reference to the Director of Panchayats in this order should be treated as reference to the Additional Director of Panchayats-I, since, there is no dispute that the matter was pending before this Additional Director of Panchayats-I.

4. The correction to be carried out in the original order as well as the order uploaded on the website.

5. The precipe for speaking to the minutes is disposed of in the aforesaid terms.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.